

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 205
IB-819/ND/2020**

IN THE MATTER OF:

Mr. Sanjay

...PETITIONER

Vs.

M/s. Advance Metering Technology Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 11.12.2020
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

**For the Petitioner/Operational-creditor :Mr. Rajeev Shrivastava,
Advocate.**

For the Respondent/ Corporate-debtor :

ORDER

Heard the submissions made by the Learned Counsel for the Operational-creditor. The Learned Counsel for the Operational-creditor has submitted that CS of the Corporate-debtor Mr. Navneet stated to have been confirmed that the Corporate-debtor is ready and willing to clear the dues within one month. Therefore, the Operational-creditor has sought for an adjournment in the matter. Accordingly, the matter is now posted to 05.01.2021.

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**(V.K. Subburaj)
Member (T)**

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**(P.S.N. Prasad)
Member (J)**

(Meenu)